

(b) and (c). The salary for the employees in question could not be paid in view of the established principle of 'No Work No Pay'. I have already made it clear in my statement in the Lok Sabha on April 7, 1978 in reply to a Calling Attention Motion on the subject and in the answer to Unstarred Question No. 144 in Rajya Sabha answered on April 27, 1978 that the principle of 'No Work No Pay' cannot be departed from, in respect of the above employees. The question of Government taking any steps for making payment to the employees for the duration they were on illegal strike, therefore, does not arise.

12.30 hrs.

SHRI VIJAY KUMAR N. PATIL (Dhulia) : Regarding my question, I want to raise a point of order, because you did not allow me during the Question Hour.

In rule 37 (2) it is mentioned :

"The order in which questions for oral answer are to be placed shall be indicated by the member giving notice and, if no such order is indicated, the questions shall be placed on the list of questions for oral answer in the order in which notices are received in point of time."

I have given notice of my questions well in advance, but every time I observe that my question, when it is allowed as a Starred Question—mostly they are disallowed or allowed as Unstarred questions for written answers is put at the end.

The proviso to rule 37(1) says :

"Provided that when a question is postponed or transferred from one list of questions for oral answer to another..."

I want to seek your guidance whether you are going to do this *suo motu* transfer it next time in the List of Business,

MR. SPEAKER : I will consider it.

SHRI G. NARASIMHA REDDY (Adilabad) : The hon. Minister has stated three reasons for the rise in cement prices.

MR. SPEAKER : That question is over.

SHRI G. NARASIMHA REDDY : I have given notice of an adjournment motion.

MR. SPEAKER: I have already disallowed it. SHRI C.M. STEPHEN (Idduki) : May I seek of the Government a clarification which arises out of the motion we passed yesterday, the implementation part of the resolution.

The resolution stated that the three persons whom we found guilty shall be kept in jail until the date of prorogation of the House. There are news reports to the effect that the Government are thinking some influential sections of the Janata Party are thinking of getting the House adjourned and not prorogued. This is a matter which is linked up with the motion that we passed. Therefore, it is necessary for us to know when the Government proposes to prorogue the House, because it is a point of time. (Interruptions) All that I am emphasizing is that the term of the imprisonment is given but it cannot be an indefinite thing. Therefore, the House must know what exactly the term will be in effect.

It is for a particular period. I want to know when the Government proposes to prorogue the House. I would like to have the information from the Government.

THE PRIME MINISTER (SHRI MORARJI DESAI) : May I say, Sir, that the House is sitting upto 22nd and if the business before the House is finished by that time there can be no proposal of extending it. There can be no question of not proroguing the session. There will be no departure from the usual practice which has gone on so far. That is all I can say.

12.36 hrs.

RE QUESTIONS OF PRIVILEGE

श्री बच्चू लूचण तिवारी (खसीलाबाद) : अध्यक्ष महोदय, मैंने नियम 222 के अन्तर्गत आप को एक नोटिस दिया है। कल शाम को इस सदन के अन्दर बहुत से ऐसे लोग जो कि इस सदन के सदस्य भी नहीं रहे हैं, स्टैंडर रहे हैं, काफी संख्या में घुस आए थे। यह संसदीय इतिहास में इस प्रकार की पहली घटना है जब संसद की गरिमा और उस की पवित्रता को इतना बड़ा धांचाल पहुँचाया गया है। मैं आप का ध्यान प्रश्नकार में छपी इस खबर की तरफ बिलना चाहता हूँ :

लोक सभा द्वारा श्रीमती इन्दिरा गांधी को वर्तमान सत्र का प्रबन्धन होने तक जेल में रहने के निर्णय के कोई सत्रा चार घंटे बाद रात तिहाड़ जेल भेजे जाने से पूर्व श्रीमती श्रीमती अपने कमरों के साथ सभा कक्ष में ही बैठी रहीं।

उन के बड़े पुत्र श्री राजीव और दोनों पुत्र बचपू भी वहाँ भा गई थीं। लोक सभा के इतिहास में यह पहला अवसर था जब उस के पक्ष में बाहरी व्यक्ति बड़ी संख्या में भा कर बैठ गए थे। इन में कांग्रेस (ई) के राज्य सभा सदस्य, दोनों सदनों के भूतपूर्व सदस्य पत्रकार और ऐसे व्यक्ति भी थे जो किसी सदन के वर्तमान या भूतपूर्व सदस्य नहीं हैं। इन में भूतपूर्व लोक सभाध्यक्ष श्री गुरदयाल सिंह डिल्ली, कर्नाटक के मुख्य मंत्री श्री देवराज अरसे, श्री बंसी लाल, बिहार के पिछले मुख्य मंत्री डा० जयनाथ मिश्र, आदि भी शामिल थे।

साथ ही श्री बी पी मौर्य जो राज्य सभा के सदस्य हैं, वह स्पीकर की कुर्सी पर बैठ गए और उन्होंने कहा कि हम जनता सरकार के खिलाफ प्रविष्टास प्रस्ताव पास करेंगे।

इन लोगों ने इतना बड़ा अपराध किया है, इतना बड़ा इस सदन का अपमान किया है कि इन के विरुद्ध सख्त कार्रवाई होनी चाहिये। इसी लिये मैंने आप को यह नोटिस दिया है।

श्री वीर बलवीर सिंह (होशियारपुर) : यहाँ पर प्रेस कॉन्फ्रेंस भी हुई है। (Interruptions)

MR. SPEAKER: I have called for a report. (Interruptions)

SHRI KANWAR LAL GUPTA. (Delhi Sadar) : Kindly permit me. I wrote to you. I have given a notice of breach of privilege. (Interruptions) Kindly allow me. (Interruptions)

Mr. Speaker, you permitted me. You allowed me to speak. Did you not allow me to speak. (Interruptions)

MR. SPEAKER: Please hear me now. I have got a number of notices of privilege motions on the subject. I have asked for the factual position from the office, and after getting the factual position, I will examine. (Interruptions)

SHRI K.P. UNNIKRISHNAN (Badagara) : On a point of order. your smile is most welcome and is very refreshing to the whole House. But this subject cannot be dismissed away in a smile...

MR. SPEAKER: I have not dismissed it away.

SHRI K.P. UNNIKRISHNAN : I refer to rule 2 and direction 124 and 124A. Certain duties have been assigned to your staff. What I want to know, without casting aspersions on any members, past or present, is whether these duties were fulfilled last evening.

I have written to you separately also about a very important matter, about the execution of the order. The House is entitled to know what actually transpired, after you adjourned

the House at 5.10 p.m., not only in the House but also in relation to the motion, how you had executed it. The House is entitled to know because it was the order of the House. The moment the motion was passed, it was an order of the House. The House is entitled to know how you had executed it, not only in relation to the former Member, Mrs. Indira Gandhi, but also in relation to Mr. R.K. Dhawan and Mr. D. Sen. I wrote to you this morning and I thought that you would clarify your position.

There are two positions. One is regarding the execution of the order of the House, how you as an instrument of the House have behaved and what exactly transpired. I would also want this precedent to be laid down that this is not only the procedure but the warrant also shall form part of the record of the House.

The second is in relation to Direction 124 read in conjunction with rule 2. I want to know whether the duties assigned to your staff have been fully discharged or whether there was any failure, because this is a far-reaching thing, once you allow these things to happen, they will go on. I do not know whether you had given permission; I am in the dark; I do not want to cast any aspersions or reflections or make any allegations. I would like you to clarify this position also.

I would also like you to read out the warrant, if you have served any, what steps you have taken, etc. Let this be a new direction, let this be a new precedent, that it shall form part of the record of the House.

MR. SPEAKER: Mr. Shyamnandan Mishra.

SHRI SHYAMNANDAN MISHRA (Begusarai) : In this respect, my respectful submission is this. Three points arise. Under whose charge is the Parliament House estate? The person who is in charge of the Parliament House estate owes an answer to the House how the sanctity of the House was violated yesterday.

The second thing is that any execution of the order of the House is a part of the proceedings of the House. That has been held in so many rulings. I can quote them. A Sergeant-at-arms, while executing an order of the House, is in fact taking part in the proceedings of the House. That is a part of the proceedings of the House.

So my submission is that when the proceedings were under way, at that very time, there was a riotous scene inside the Chamber of Parliament. So Sir, violation comes now. In the first instance the persons who allowed those to come in and create

[Shri Shyamnandan Mishra]

riotous scenes can be held to be guilty of breach of privilege because they allowed them. (*Interruptions*).

SHRI RAMACHANDRA RATH (*Asks*)
Mr. Speaker, Sir, please allow me.

MR. SPEAKER : I will allow you.

SHRI SHYAMNANDAN MISHRA:
Just now, Mr. Speaker, I am not directing my thoughts to the injured party. I am only directing my thoughts to the member of the Parliament House Estate, and I think it is the Manager of this Parliament Estate who can be held guilty of breach of privilege of the House. The *sanctum sanctora* was invaded and one has to hold this head in shame for this purpose.

Mr. Speaker, I was pulled up once, very politely, when a sort of press conference was held by me in the Central Hall of Parliament. The press conference is never allowed to be held I am told. I am not again directing my thoughts to the injured party. I am told that I am not directing my thoughts to the injured party—the manager of the Parliament House allowed the pressmen inside the Chamber. Never had the pressmen got entry inside the Chamber of the House. This was for the first time that—I have been here for 29 years and I never found that—pressmen got entry inside the Chamber of the House. So, this is the third point I want to raise in this very connection. Now, Mr. Speaker, would it be your pleasure to permit me to raise two other points

MR. SPEAKER: Not at this stage. We are on one point.

Mr. Rath.

SHRI RAMACHANDRA RATH:
Mr. Speaker, Sir, yesterday . . .

MR. SPEAKER: I am hearing Mr. Rath.

SHRI RAMACHANDRA RATH:
Mr. Speaker, Sir, yesterday, after you adjourned the House and got into your Chamber, I was personally present. I saw many of the prominent members of the Janata Party called their kith and kin and also some of the party supporters inside when Mrs. Gandhi was sitting surrounded by we people as to what we were going to do. Mr. Speaker, I would like to draw your kind attention that some of their relations, friends, party workers started shouting 'Anti-Indira Gandhi slogan' (*interruptions*)

SEVERAL HON. MEMBERS: No, no.

SHRI RAMACHANDRA RATH:
Mr. Speaker, Sir, the party having a majority in this Parliament does not get the prerogative, the priority, to do whatever they like. I have myself seen many of the M.Ps from the Janata Party coming with their wives shouting couples. I remember one of the Janata Party Member got up and started singing. They were so jubilant that even the other senior members who were present who are here in Parliament for 30, 40 or 50 years had never restrained their people from doing that unfair action.

I would appeal to you, to Mr. Desai at his age of 84 and his cabinet colleagues who are 70, 60 or 75 to tell the members and to guide them properly. I won't say anything beyond this. It is for you and the public to judge what sort of Gandhian Prime Minister we have. I would request the Prime Minister not to go down in the history of the country. You have achieved your objective of your life. You please tell your friends and ask them to set an example of not joining those who speak untruths, falsehoods.

MR. SPEAKER: That is all right. Now Mr. Bosu.

SHRI JYOTIRMOY BOSU (*Diamond Harbour*): Sir, I will be very brief. It is in your handbook which is written in clear English language in black and white:

"Except for the Security Staff, who take possession of the Chamber, none is permitted to remain in the Lok Sabha Chamber after the House rises for the day."

During inter-session period there is an exception. Now, we are in the midst of the Session. Therefore, Sir, entry of people who are not the members of this House was totally illegal. List be drawn and suitable steps be taken against those who came here. Shri B.P. Maurya who is a member of the other House sat on your Chair. (*interruptions*) Sir, I could see people smoking like chimneys here. Slogans were raised and Mr. Umashankar Dikshit, an old politician, sat on the Table of this House. I had never seen such a scene in my entire parliamentary life. Sir, if you do not take steps, I caution you that you will be known as a Speaker not worth the name.

श्री कंचर लाल गुप्त (दिल्ली सदर) :

Sir, I draw your attention to the following :

"A member can remain within the 'Precincts of the House' when the House or any Committee of which he is a member is sitting

and for a reasonable time before or after that. If a Member wants to remain there beyond an hour after the House or Committee has adjourned to meet on a subsequent day, he has to seek the specific permission of the Speaker for the purpose. Permission given to a member to remain within precinct of the House can be withdrawn by the Speaker at any time. The precincts of the House cannot be used by members for any demonstration, dharna, strikes, fasts or for the purpose of performing any religious ceremony."

प्रध्वस महोदय, मैंने आप को श्रीच भ्राफ प्रिविलेज का एक मोशन दिया है, जिस में मि० साठे और उन के छः साथियों, जो भूख हड़ताल पर हैं, मिसेज गांधी, संजय गांधी, मिसेज संजय गांधी, सोनिया गांधी, राजीव गांधी, मि० दिल्ली और चीफ मिनिस्टर भ्राफ कर्नाटक के नाम हैं। वे यहाँ पर 9 बजे तक रहे, इस बारे में आपने एक घंटे का समय रखा है लेकिन वे लोग 9 बजे तक रहे, अर्थात् वे चार घंटे तक यहाँ रहे। यहाँ पर उन्होंने नारे भी लगाए। मौर्य साहब यहाँ पर बैठे। मिसेज इन्दिरा गांधी ने यहाँ पर प्रेस कॉन्फेन्स की, और मैंने यह सुना है कि स्टीफन साहब प्रेस को यहाँ पर लाये। वाच एंड वार्ड ने मना किया। लेकिन उस के बाद भी वह उन्हें यहाँ पर लाये। लायर ने मिसेज गांधी के साथ कनसल्टेशन किया। उन्होंने स्पीकर के खिलाफ डेरोगेटरी रिमाक्स किये। मैं समझता हूँ कि यह इस हाउस की मर्यादा के खिलाफ है और क्लोयर केस भ्राफ श्रीच भ्राफ प्रिविलेज है। आप इस की एकवचारी करवायें कि कौन कौन यहाँ प्राये और उन सब के खिलाफ कार्यवाही होनी चाहिए।

श्री नाथू सिंह (दोसा) : प्रध्वस महोदय, यहाँ पर हमारे सामने तीन सवाल खड़े होते हैं। .. (ब्यवधान) .. जब कल यहाँ फंसला हुआ तो मिसेज गांधी यहाँ पर बैठी हुई थीं। मैं यहाँ पर खड़ा था। उस के बाद कुछ लोगों की भीड़ एकदम अन्दर आई ..

MR. SPEAKER: That will be inquired into.

श्री नाथू सिंह : उस के बाद उन के साथ कुछ गुंडे भी आए और उन गुंडों ने धा कर के जो यहाँ लोक सभा के सदस्य थे उन को धमकी दी कि हम तुम को निपटेंगे, बाहर निकलिए। बाहर से अन्दर धा कर धमकी दी और धमकी देने वालों में राज्य सभा के सदस्य कल्पनाय राय भी थे। इस के अलावा मौर्य साहब आप की कुर्सी पर बैठ गए और उन्होंने ने आप की नकल की वहाँ पर। वहाँ से बार बार वे कहते रहे, येस, येस, शांत रहिए। इतना ही नहीं साठे साहब, जब मिसेज गांधी की पार्टी यहाँ पर बैठी हुई थी, गाना गा रहे थे .. (ब्यवधान) ..

श्री बसन्त साठे (प्रकोला) : यह भी हमारे साथ गा रहे थे। मैं गा रहा था, यह भी गा रहे थे .. (ब्यवधान) ..

MR. SPEAKER: Do you want me to hold an inquiry here? Not now.

श्री बसन्त साठे : हम दोनों गाना गा रहे थे और यह बलबीर सिंह नाच रहे थे। यह नाच रहे थे, भंगड़े कर रहे थे। यह बलबीर सिंह नाच रहे थे और हम गाना गा रहे थे।

श्री नाथू सिंह : इतना ही नहीं, नौ बजे तक मैं यहाँ पर था .. (ब्यवधान) .. उस के जब नौ बजे के बाद मिसेज गांधी को तिहाड़ जेल जाया गया तो वहाँ पर उन के साथ बहुत सारे ए. पी० राजीव गांधी और एक महिला जिनका नाम क बताया है, गई और उन्होंने ने वहाँ जेल को मजाक ब दिया, अंदर बैठी रही रात के बारह बजे तक।

MR. SPEAKER: That is to be inquired into. That will be inquired into.

श्री नाथू सिंह : श्रीमती इन्दिरा गांधी को सदन सजा दी है, वह डिटेशन में नहीं है लेकिन उन को वारी सुविधायें दी जा रही हैं .. (ब्यवधान) ..

MR. SPEAKER: I have given you enough time. Now, Shri Somnat Chatterjee.

SHRI SOMNATH CHATTERJEE (Jadavpur): The question that has been raised is an important one. At about 5 O' clock after the Resolution was passed yesterday, you adjourned the House. Mr. Stephen, the hon. Leader of the Opposition, put a query as to what should happen, she was in your hands. Mrs. Gandhi was in your hands. There after, Sir, large number of members were present, inside the House. (Interrupted) I have not said anything controversial. We did not know, we were not informed. We were here,—as to what steps you are taking.

MR. SPEAKER: You did not allow me to say. I will tell you what steps took.

SHRI SOMNATH CHATTERJEE: Suddenly we found that this chamber was under seige. All sorts of people were coming in. On that side even the hon. Leader of the Opposition was found to be inviting pressmen to come inside. A press conference was openly held here. Members from the other House came in. Persons who are not even members of our House were allowed to come in.

AN HON. MEMBER: Who allow them?

SHRI SOMNATH CHATTERJEE: Let us see. If there has been failure of the Watch and Ward staff you would take action. The House has to take action. But I would like to know whether any person can take the liberty of coming in here and transforming this chamber into a place of theatrical performance. There were slogans which were shouted. I will take only one more minute. (Interruptions)

13 hrs.

MR. SPEAKER : That will be enquired into. May I first inform the House what steps I have taken, as desired by Mr. Unnikrishnan in his point of order? Mr. Unnikrishnan wanted to know them. The House adjourned at 5 o'clock. I got the warrant against Mrs. Gandhi immediately prepared. By about 6.10 p.m., I signed the warrant in question, and entrusted the papers to the staff. So far as the other two persons are concerned, the warrants were delivered to the Secretary, Ministry of Home Affairs at about 10 p.m. Our information is that both of them have been arrested and sent to jail. This is what we have done.

SHRI VAYALAR RAVI (Chirayinkil): What about protecting the House..... (Interruptions)?

MR. SPEAKER: I have received a number of privilege motions. It is a matter that I have got to inquire into. We will do it. Now Mr. Nair.

(Interruptions)

SHRI B. K. NAIR (Mavelikara): This question had been under discussion for more than 15 hours. The result was known earlier, because we knew what it was going to be, it having come from the Prime Minister, with the support of the Janata Parliamentary Party; it was a failure, Sir, on your part not to have had Mrs. Gandhi removed immediately after the House adjourned yesterday. It is an abdication of your responsibility and powers, not to have done this immediately after the resolution was passed and she ceased to be a Member of the House. (Interruptions)

MR. SPEAKER: I would have to prepare the warrant....

(Interruptions)**

MR. SPEAKER: I have called Mr. Nair, and everybody wants to speak. Don't record.

(Interruptions)**

SHRI B. K. NAIR: Because you are also involved, Sir, the enquiry should be not by you alone, but by a committee of the House.

SHRI K. GOPAL (Karur): Mr. Speaker, I am sorry, my senior colleague, Shri Shyammandan Mishra, has levelled a charge against the Manager of this Parliament House Estate and also against the security staff. I was present here yesterday and I could see the staff here, especially the security staff, doing their duty as efficiently as they could. Regarding his statement that they did not allow anybody for the past 29 years to come inside the chamber, during my eight years of experience in Parliament, I have brought people inside the chamber when the House is not in session. I am sorry to say that the charge that the Manager of the Parliament House Estate or the security staff did not do their duty is not fair to them.....(Interruptions)

PROF. P. G. MAVALANKAR (Gandhinagar): Mr. Speaker, Sir, I am not speaking a single word on any of the notices of privilege which you have in your possession. I am on a totally different subject un-connected with this. With great respect to you, Sir, I want to submit that the point which my friend, Shri Unnikrishnan, raised while he spoke with your permission, has remained unanswered, or at least I am not clear. The point is that certain things happened as a result of a decision of the House. The decision is something which we cannot now discuss on merits. It has happened and the decision was taken. Now this House, which took the decision, ought to know also further, not through newspapers but through the debates of this House as to what exactly happened, step by step, in terms of the implementation of that decision of the House through (a) the hon. Speaker, (b) the Lok Sabha Secretariat and (c) the Watch and Ward personnel. My submission is that in response to Shri Unnikrishnan, you should tell the House as to when you signed the warrant, and what was the warrant. You must read out the warrant; you must explain to the House all those things, and they must become part of the proceedings of the House.

MR. SPEAKER: It has never been the practice.

PROF. P. G. MAVALANKAR: Otherwise, what will happen is that not only the posterity will not know what exactly had happened in terms of the implementation of the decision of the House but even the Members of the House of the present day would not know what

n **Not recorded.

happened with regard to implementation. Instead of depending upon the debates and the official bulletins, we shall have to fall back upon newspaper reports. When a member is arrested, it has to be reported in the bulletin, and similarly whatever steps you have taken in this regard must become part of the proceedings and must be recorded.

MR. SPEAKER: That is not practice here.

13.09 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

MR. DEPUTY-SPEAKER: We have heard enough of this. Now, Papers to be Laid on the Table.

SHRI EDUARDO FALEIRO: (Mormugao): Sir, I want to submit...

MR. DEPUTY-SPEAKER: Unless you are in your own seat, and I do not think you are on your seat, I will not hear you. Every Member ought to remain in his seat.

SHRI EDUARDO FALEIRO: If you will hear me, I will be most obedient and respectful. I am very grateful....

MR. DEPUTY-SPEAKER: Please go back to your seat.

SHRI EDUARDO FALEIRO: Sir, please listen to me.

MR. DEPUTY-SPEAKER: There is enough time. You go back to your seat.

SHRI EDUARDO FALEIRO: My seat is the last seat.

MR. DEPUTY-SPEAKER: I will hear you from your last seat.

SHRI EDUARDO FALEIRO: Very good.

MR. DEPUTY-SPEAKER: Please go back to your seat. I can see and listen to every Member from wherever he is.

SHRI EDUARDO FALEIRO: I have complied with your instruction, you please listen to me.

I have tabled a question in good time for reply today, 20th December, 1978. This question has not come in the List of questions, either Starred or Unstarred.

This question concerns accusations against Kanti Desai (*Interruptions*)

MR. DEPUTY-SPEAKER: I am very sorry. When a question has been disallowed, you cannot raise it in this form under a point of order. That is not the procedure. I will not allow that.

SHRI EDUARDO FALEIRO: You are not listening to me. I am trying to point out the procedure, on what basis the question has been disallowed. It cannot be disallowed.

MR. DEPUTY-SPEAKER: It has been disallowed.

SHRI EDUARDO FALEIRO: It has not been disallowed. I have got evidence here, documents here. You listen to me.

I received intimation from the Senior Examiner of Questions saying that the question had not been admitted. Immediately on the same day, that is, 16th of this month, I wrote to the Speaker saying that that was the decision given by the office, not by the Speaker, and the question has to be reconsidered. I am reading out to you the law on this point. The law and procedure on this point has been given in May's Parliamentary Practice, Nineteenth Edition, page 372;

"The usual practice has been stated by Mr. Speaker as follows: (this is concerning allowing and disallowing of questions) If the Clerk at the Table....

—this corresponds to the Senior Examiner of Questions here—

"...decides that a motion or question should be withheld, he informs the Member concerned....

—that is what has been done on the 16th—

"...If the Member does not accept that view,....

—which is the case here—

"...he should ask the matter to be referred to Mr. Speaker.

—That is what I did on the very same day, 16th—

"If Mr. Speaker decides to uphold the view of the Clerk, the Member is informed.

—But that information is not with me.—

“If the Member is still dissatisfied, he can see the Speaker to argue his case further. If, at the end of the process, he is still dissatisfied, he can raise the matter in the House, and if he disagrees with the Speaker's ruling, he can challenge it by a motion.”

I would like to know whether you are upholding the view of May's Parliamentary practice, or you have a different view. If you uphold it, I am entitled to speak.

MR. DEPUTY-SPEAKER: Listen to me also.

SHRI EDUARDO FALEIRO: I will listen to you, but at the end, because you do not allow me to speak after that. My submission is that this matter has been suppressed because the daddy of Kanti Desai happens to be the Prime Minister. (Interruptions) ↓

MR. DEPUTY-SPEAKER: You have received some communication from the Senior Examiner of Questions. Then you have written to the Speaker. The Speaker has not yet replied. So, the matter has to be pursued by you with the Speaker. According to what you have just now stated, you have to write to the Speaker and see him and pursue the matter. If still you are not satisfied, then the other stage arises. So, I would advise you to go and meet the Speaker and resolve this.

13.15 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS ETC. OF COMPUTER MAINTENANCE CORPORATION, LTD. SECUNDERABAD AND NATIONAL RESEARCH DEVELOPMENT CORPORATION OF INDIA FOR 1977-78 AND STATEMENTS

THE PRIME MINISTER (SHRI MORARJI DESAI): I beg to lay on the Table:

- (1) A copy each of the following papers (Hindi and English versions) under Sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the Computer Maintenance Corporation Limited, Secunderabad, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.

[Placed in Library. See No. LT-3114/78]

- (2) (i) Annual Report of the National Research Development Corporation of India, New Delhi for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General, thereon.
- (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.

[Placed in Library. See No. LT-3115/78]

Review on and Annual Report of Film Finance Corporation Ltd., and Indian Motion Pictures Export Corporation Ltd., for 1977-78 .

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VERMA):

On behalf of Shri L. K. Advani, I beg to lay on the Table a Copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:

- (1) (i) Review by the Government on the working of the Film Finance Corporation Limited, Bombay, for the year 1977-78.
- (ii) Annual Report of the Film Finance Corporation Limited, Bombay, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3116/78].

- (2) (i) Review by the Government on the working of the Indian Motion Pictures Export Corporation Limited, Bombay, for the year 1977-78.